

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 184/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Power Mars Private Limited (APMPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

**Petition No. 185/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Sunshine Private Limited (ASPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

**Petition No. 188/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.1.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Solar Private Limited (ASPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and 16 Ors.



### **Petition No. 190/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Green Tech Private Limited (AGPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

### **Petition No. 191/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Clean Energy Private Limited (ACEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : 12.7.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Aniket Prasoon, Advocate, Azure  
Ms. Shweta Vashist, Advocate, Azure  
Shri Rishabh Bhardwaj, Advocate, Azure  
Shri Md. Aman Sheikh, Advocate, Azure  
Shri M. G. Ramachandran, Sr. Advocate, SECI & NVVN  
Ms. Tanya Sareen, Advocate, SECI & NVVN  
Shri Anand Ganesan, Advocate, PSPCL & Rajasthan Discoms  
Ms. Swapna Seshadri, Advocate, PSPCL & Rajasthan Discoms  
Shri Amal Nair, Advocate, PSPCL  
Ms. Sugadha Khanna, Advocate, PSPCL  
Ms. Kritika Khanna, Advocate, PSPCL  
Ms. Poorva Saigal, Advocate, HPPC  
Shri Shubham Arya, Advocate, HPPC

Shri Ravi Nair, Advocate, HPPC  
Shri Nipun Dave, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Ms. Anushree Bardhan, Advocate, NVVN  
Ms. Sikha Sood, Advocate, NVVN  
Ms. Srishti Khindaria, Advocate, NVVN  
Ms. Ruby Kapoor, Advocate, NVVN  
Ms. Shikha Sood, Advocate, NVVN  
Ms. Aanandini Thakare, Azure  
Ms. Maulishree Gupta, Azure  
Ms. Neha Singh, SECI  
Shri Anurag Gupta, NVVN  
Ms. Renu Sarin, NVVN

### **Record of Proceedings**

Cases were called out for virtual hearing.

2. However, due to paucity of time, the matters could not be taken up and accordingly, the matters were adjourned.
3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**